COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO.135 OF 2015 &
IA NO.215 OF 2015

Dated: 12th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s. Perfect Filaments Ltd. .... Appellant(s)
Vs.
Joint Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : None

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.2

ORDER

This matter has come up for orders on 04.04.2018. On behalf of the Appellant, Mr. Amit Paul Ekka, authorised representative, appearing for the Appellant, M/s Perfect Filament Ltd., submitted that the learning counsel for the Appellant, was not keeping well, therefore, one week time may kindly be granted in the matter.

Submission made by the authorized representative, Mr. Amit Paul Ekka, appearing on behalf of the learned counsel for the Appellant, as stated above, is placed on record.

Post this matter for hearing on ***12.04.2018*** as requested.

Today, this matter is called out twice. Neither the Appellant nor the authorized representative, Mr. Amit Paul Ekka, was present in the court. It shows that they are not diligent to prosecute the case. Hence, the matter is dismissed for non-prosecution.

Registry is directed to communicate the order to the Appellant immediately.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Pr/kt